(e) if so, the details of action taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) On the intervening night of 4th /5th July, 2009, three projectiles fired from across the International Border (IB) landed in the nearby Indian villages Dande, Behrwal and Kaonke of Amritsar District, Punjab. There was, however, no casualty. Immediately after the incident, a strong protest was lodged by the Border Security Force (BSF) Commander with his counterpart of Pak Ranger indicating that such attacks are a very grave violation of the sanctity of the International Border. Further, Commander/Wing Commander level Flag meetings of both sides were held on the intervening night of 4th -5th July, 2009, in the evening of 5th July 2009 and on 13th July 2009.

Since January 2009, there have been nine incidents of ceasefire violations along the Line of Control in J & K. All these violations have been brought to the notice of Pakistan Military authorities at appropriate level and the issue is being addressed through the established mechanisms of hotline, flag meetings as well as weekly talks between the DGsMO.

Crime in NCR

2808. SHRI BHARATKUMAR RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the deteriorating law and order situation in Delhi where loot, chain snatching, eve-teasing and murder of senior citizens are increasing day-by-day;
 - (b) why Delhi police is handicapped to stop crimes in NCR region of Delhi; and
- (c) what measures are being taken or proposed to be taken to reduce crimes in NCR specially in NOIDA and Gurgaon regions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The crime and law and order situation in Delhi has remained well under control. The case of heinous and IPC crimes has registered 7.46% and 3.01% decline during the period 1st January to 30th June, 2009 as compared to the cases reported during the correspondence period in 2008. The comparison of cases of crime relating to robbery, chain-snatching, eve-teasing and murder of senior citizens reported during the period 1st January to 30th June, 2009 year and corresponding period in 2008 is as under:

Crime Head	Period from 1st January to 30th June		% variation
	2008	2009	
1	2	3	4
Robbery	260	257	1.15% decline
Chain Snatching	329	390	18.54 increase

1	2	3	4
Eve-Teasing	163	129	20.86 decline
Murder of senior citizen	9	8	11.11 decline

(c) As far as State Government are concerned, 'Public order' and 'Police' are state subject as per the Seventh Schedule to the Constitution of India as such, registration, investigation, detection and prevention of crime is the responsibility of the States. The Government of India has issued guidelines from time to time to make concerted efforts to improve the administration of Criminal Justice System and to take effective measures to control crime. The Government of India also assists the State Government by sharing intelligence inputs and providing funds to modernize State Police under Police Modernisation Scheme.

As far as Delhi is concerned, the steps taken by Delhi Police to curb the crime in Delhi include introduction of 'eye and ears' scheme to improve collection of intelligence at the grass-root level, identification of vulnerable areas on the basis of regular analysis of crime trends, organisation of regular Division and Beat patrolling, patrolling by motorcycle and PCR; direction to every Police Station under each District to identify top 10 criminals for proper surveillance and keep watch on their movement; keeping regular surveillance on the activities of active criminals; organisation of special patrolling during dark nights in order to check any strike of criminals; issue of orders by which verification of tenants and servants employed in Delhi has been made mandatory; deployment of mobile pickets to keep a watch on the movement of criminal; focus on gathering criminal intelligence; strengthening of beat system; etc.

Infiltration via Nepal

2809. SHRI SHREEGOPAL VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several anti-India elements are entering into India via Nepal;
- (b) if so, the number of people identified in this regard;
- (c) whether any enquiry has been conducted jointly with Government of Nepal; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Indo-Nepal border (INB) is a open border and both countries have visa free regime for their citizens. The SSB has been deployed all along the INB to check and to stop cross border crimes. So far, the SSB has apprehended 3 personnel of third country origin while trying to infiltrate into Indian territory, since its deployment on the INB. The SSB keeps strict vigil on the

Original notice of the question was received in Hindi.